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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 90/(MAH)/2013

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2017

NAME OF THE PARTIES: Mr. Ashish Deora  
V/s.  
M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Aniket Nimbalkar	Advocate	<u>drnn</u>
1/b	AZB & Partners, Advocates for the Petitioner		

ORDER

TCP No.90/397-398/NCLT/MB/MAH/2013

At request of the Petitioner Counsel, list this matter on 11.12.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)